IN THE NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH NEW DELHI

CP No.15(ND)/2008

SECTION: UNDER SECTIONS 397/398 OF THE COMPANIES ACT, 2013

IN THE MATTER OF:

Sh. Pramod GoilPetitioner

V/s

........Respondent

M/s Shree Bihari Forgings Pvt. Ltd. & Ors.

Order delivered on 26.07.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner :
For the Respondent : Mr. Lalit Aggarwal, Advocate

ORDER

Mr.R.K.Gupta, Advocate

CP No.15(ND)/2008:

None appears for the Petitioner. However, learned Counsel for the Respondent is present and submits that he is prepared to proceed with the matter. It is also submitted by the Learned Counsel for Respondent that CP No.15(ND)/2008 is connected with CP No.47(ND)/2008 and that on behalf of CP No.47(ND)/2008, he can commence his arguments and make his submissions. In the circumstances the 2nd respondent herein and



the petitioner in CP.47(ND)/2008 has been permitted to commence submissions.

CP No.47(ND)/2008:

The Petitioner is present. Already Respondents have been set ex parte vide order dated 18.10.2016. Learned Counsel for Petitioner has made his submissions and for making further submissions seeks some more time. Post the matter on 11.8.2017 for continuation of arguments of Learned Counsel for the Petitioner.

CP No.15(ND)/2008, being connected matter, will also be taken up on 11.8.2017.

(R.VARADHARAJÁN) MEMBER (JUDICIAL)

U.D.Mehta 26.07.2017